

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Shri Ashok Basu, Chairperson
2. Shri K.N. Sinha, Member
3. Shri Bhanu Bhushan, Member
4. Shri A.H. Jung, Member

Petition No.116/2005

And in the matter of

Bringing Bhakra Beas Management Board (BBMB) power stations under the purview of Unsheduled Interchange (UI) mechanism at the regional level

And in the matter of

Northern Regional Load Despatch Centre, New Delhi	Petitioner
Vs		
1. Punjab State Electricity Board, Patiala		
2. Haryana Vidyut Prasaran Nigam Ltd., Panchkula		
3. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur		
4. Himachal Pradesh State Electricity Board, Shimla		
5. Bhakra Beas Management Board, Chandigarh		
6. Northern Regional Electricity Board, New Delhi		
7. Delhi Transco Ltd., New Delhi		
8. Power Development Dept., Govt. of J&K, Jammu		
9. Uttar Pradesh Power Corporation Ltd., Lucknow		
10. Power Transmission Corporation of Uttaranchal Ltd., Dehradun		
11. Electricity Department, UT of Chandigarh, Chandigarh	...	Respondents

The following were present:

1. Shri S.K. Soonee, NRLDC
2. Shri P.K. Agarwal, NRLDC
3. Shri S.R. Narasimha, NRLDC
4. Shri Vivek Pandey, Sr. Engineer, NRLDC
5. Shri C.K. Sahafwani, HVPN
6. Shri B.L. Jani, RVPN
7. Shri V.V. Sharma, PGCIL
8. Er. Amrik Singh, BBMB
9. Shri Niraj Gulati, BBMB
10. Ms. Abha Saini, BBMB
11. Shri B.K. Misra, MS, NREB

ORDER
(DATE OF HEARING : 15.12.2005)

The petitioner has sought an order for implementation of frequency linked unscheduled interchange mechanism on the hydro generating stations owned and operated by the fifth respondent, BBMB.

2. Heard Shri S.K. Soonee for the petitioner and Shri C.K. Sahafwani for BBMB and also the representatives of other respondents present at the hearing.

3. The representatives of the parties have expressed a desire to mutually discuss the issue afresh. It has been suggested that a meeting for this purpose will be convened at Nangal during the month of January 2006 by BBMB, also to be attended by the beneficiaries in the Northern Region in addition to the representatives of the participating State Governments.

4. Let the issue be discussed by the parties in the meeting to be convened as aforesaid. A report on the final outcome of the deliberations shall be filed by the petitioner before the Commission latest by 10.2.2006.

5. List this petition for further directions on 21.2.2006.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 15th December 2005